

1	2	3	4	5
5.	MP Women in Agriculture	Den.	Rs. 6.25 crore	Rs. 6.25 crore
6.	Integrated Livestock Dev. Project Baster	Den.	Rs. 14.01 crore	Rs. 14.01 crore
7.	Comprehensive Watershed Dev. Project in Malwa Region	Den.	Rs. 13.15 crore	Rs. 13.15 crore
8.	Lake Bhopal Conservation	Japan	Yen 8300 million	Yen 7055 million
9.	Rajghat Canal Irrigation	Japan	Yen 17350 million	Yen 13222 million
10.	Tuberculosis Control Proj.*	IDA	Rs. 749.28 crore	US \$ 142.4 million
11.	Reproductive & Child Health Services Project*	IDA	US \$ 308.1 million	US \$ 240 million
12.	Dam Safety Project*	IDA	US \$ 196.8 million	US \$ 130 million
13.	Hydrology Project*	IDA	US \$ 162.4 million	US \$ 142 million
	Approved projects but agreement yet to be signed			
14.	Automatic Forest Fire Watchers at Kanha National Park	France	FF 10 million	FF 10 million
15.	MP Sericulture Project	Japan	Rs. 262 crore	Yen 2212 million
16.	Malaria Control Project	IDA	US \$ 203.9 million	US \$ 164.2 million

*Multi-State/Centrally sponsored project where Madhya Pradesh is a participating State. The loan amount pertains to the project as a whole since State-wise break-up of loan is not available separately.

Non-Banking Financial Companies in Uttar Pradesh

508. SHRI S.P. JAISWAL: Will the Minister of FINANCE be pleased to state:

(a) the details of non-banking financial institutions approved by the Reserve Bank of India to operate in Uttar Pradesh;

(b) whether the Government are aware of the fact that several such institutions have duped the depositors on a large scale;

(c) if so, the action taken against these fraudulent units;

(d) whether the Government propose to impose a ban on these institutions; and

(e) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATPAL MAHARAJ): (a) Before the recent amendment to the Reserve Bank of India (RBI) Act 1934, there was no requirement for seeking approval or prior permission of RBI before commencing or carrying on the business of Non-Banking Financial (NBFCs).

As reported by RBI the number of NBFCs on the mailing list of RBI, Lucknow were 1855. The number of companies registered under the erstwhile Voluntary Registration Scheme was seven. The number of companies in Uttar Pradesh which have now applied for registration with RBI as per the provisions of Section 45 1A of RBI Act are 1425.

(b) and (c) The information is being collected and will be laid on the Table of the House.

(d) and (e) The RBI Act as amended in 1997 provides that only registered NBFCs can carry on the business of NBFCs. However, existing NBFCs which have applied for registration within the prescribed time limit may carry on business until their application for registration is rejected by RBI. Furthermore, the RBI Act authorises the RBI to prohibit companies from accepting deposits in case of non-compliance with statutory provisions or any directions of RBI. RBI may also, if need be, file a winding up petition in the High Court.

Seizure of Goods by Customs Officials

509. DR. BALIRAM: Will the Minister of FINANCE be pleased to state: